

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-518

CP(CAA) No.- 90/230/232/ND/2022 (2nd Motion)

IN THE MATTER OF:

Nestle India Ltd.

....Applicant

SECTION

U/s 230-232

Order delivered on 20.10.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Anirudh Das, Adv. and Mr. Aditya Thyagarajan,
Adv.

For the OL : Ms. Hemlata Rawat

For the Respondent :

ORDER

We have heard the Counsel for the Applicant. The Counsel for OL is present at the time of virtual hearing of the matter. Ld. Counsel for OL submitted that in this particular matter, the report of the OL is not required and that they have filed the report stating the same. None appeared on behalf of the Income Tax Department as well as the RD.

The Court Officer may send e-notice to the Income Tax Department as well as the RD for their appearance as well as for filing the reply in the matter. Let the matter be posted to **24.11.2022**.

-Sd/-

(RAHUL BHATNAGAR)
MEMBER (T)

Md Saddam

-Sd/-

(JUSTICE TELAPROLU RAJANI)
MEMBER (J)